CCP.193/2002 in 0.A.793/98

12.11.2002

Hon'ble Mr. Justice R.R.K. Trivedi, V.C. Hon'ble Mr. Sarveshwar Jha, A.M.

Shri H.S. Srivastava, learned counsel for the applicant and Shri Satish Mandhyan, learned counsel for the respondents.

By this application under section 17 of A.T. Act, 1985, the applicant prayed to punish the respondents for non-compliance of the order dated 17.04,2002 passed in 0.A. No.793/98. Shri Mandhyan, counsel for the respondents has filed Misc.Application stating therein, that the order has been complied with, and the applicant has been promoted w.e.f. 01.04.1992, as the order has been complied with, Nothing remains to be decided in this case. No case of contempt is made out. The Application is dismissed. Notices are discharged.

A.M.

V.C.

shukla/-